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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.563/2003

Monday, this the 29th day of September, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Mrs. Kanchan Lata Singh
w/o Sh. A.K. Singh
r/o B-11, Delhi Admn. Flats
Timarpur, Delhi-54

...Applicant

(None present)

Versus

1. Govt. of NCT of Delhi
through its Chief Secretary
Delhi Secretariat,
IP Estate, New Delhi
2. Deptt. of Health & Family Welfare
Govt. of NCT of Delhi
9th Level, A- Wing
Delhi Secretariat
New Delhi
(Through its Secretary (Health))
3. Delhi Subordinate Services
Selection Board
Govt. of NCT of Delhi
UTCS Building
Behind Karkardooma Courts Complex
Vishwas Nagar,
Shahdara, Delhi-32

..Respondents

(By Advocates: Shri George Paracken for Respondents 1 & 2
and Shri Vijay Pandita for Respondent 3)

O R D E R (ORAL)


Justice V.S. Aggarwal:

The only relief prayed by the applicant is that the respondents should be directed to issue appointment letter to her because she has been declared successful vide result dated 12.10.2002. Respondents' learned counsel have intimated that the appointment letter has been issued to the applicant and she has already joined.

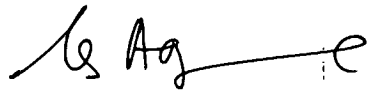
V.S. Aggarwal

(2)

2. Keeping in view the said facts that the relief has been granted, the petition has become infructuous. It is disposed of as such.



(S.K. Naik)
Member (A)



(V.S. Aggarwal)
Chairman

/sunil/